

Title : Regarding issue related to crop insurance in Maharashtra

SHRI OMPRAKASH BHUPALSINH ALIAS PAVAN RAJENIMBALKAR

(OSMANABAD): Hon. Chairperson, first of all, I would like to thank all the people of Dharashiv Lok Sabha constituency for electing me to Lok Sabha for the second consecutive term just to serve them and solve their problems.

I would like to raise the issue related to crop insurance in Maharashtra. Whether this scheme is being run for the benefit of the farmers or for the insurance companies is the question.

Under the Pradhan Mantri Crop Insurance Scheme, during the years 2016-2023 from my Maharashtra State, Rs 33,060 crore has been paid to various companies. The insurance companies have paid Rs 23,874 crore to farmers as crop insurance compensation, out of which the net profit of Rs 9,186 crore has accrued to the insurance companies during 2016-2020. This scheme is not being run for the benefit of the farmers but for the benefit of the companies.

So, I would like to request the Union Government that some policy related changes should be made. We are paying around Rs. 18,000 per hectare as a premium to the insurance companies, including the shares of State, Central Government as well as the farmers.

In Dharashiv district, around 7, 53,382 farmers insured their crops in the year 2023. But out of this, around 5,19, 273 farmers are still deprived of insurance benefits. In Barshi Tehsil, 88,560 farmers chose the insurance scheme but all of them are still waiting for compensation. In Ausa Tehsil, out of 1,27,381 farmers 33605 farmers are still deprived. In Nilanga Tehsil, out of 1,46,716 farmers, around 49,185 farmers have not received insurance benefits yet.

A circular dated 30/04/2024 issued by the office of Ministry of Agriculture during the General Elections clearly shows that the Central Government is completely supporting the insurance companies. I would like to draw your attention towards the fact that this circular was issued in the middle of the election process. This circular is discriminatory and unjust and barring the farmers from availing the insurance benefits.

I have written to the hon. Agriculture Minister in this connection and I would like to request Union Government through you, to withdraw this circular and also to make some changes in the crop insurance scheme. Instead of paying this amount of Rs. 18,000 to insurance companies, the Government should pay it to the farmers directly. Thank You.